

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:961
ANSWERED ON:11.12.2013
NORMS FOR CONSTRUCTION OF FLATS BY DDA
Pandey Shri Ravindra Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

ate:

- (a) whether the Delhi Development Authority (DDA) has fixed any norms for the construction and maintenance of the flats and if so, the details thereof;
- (b) whether the Government is aware of non-compliance of the said norms;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

- (a) : Yes, Madam. Norms as per CPWD Specifications and Work Manual are usually followed by DDA for construction of different categories of flats. Maintenance after handing over the flats to individual buyer/allottee is done upto six months. Thereafter it is the responsibility of the flat owner.
- (b) & (c): Compliance of norms as applicable is being done during construction and maintenance.
- (d): Does not arise in view of reply to (b) & (c) above.